

- (iv) The Central Leather Research Institute, Central Footwear Training Centre, Madras and Agra, Indian Institute of Leather Products, Madras etc. are also engaged in training of manpower.

Entitlement for Pension and Gratuity for Retired Employees of FCI

1304. **SHRI V.P. DURAISAMY:** Will the Minister of FOOD be pleased to state:

(a) whether the employees of the erstwhile Regional Directorate of Food, Government of India, who were transferred to Food Corporation of India and opted for the terminal benefits applicable to Central Government employees are entitled to get pension and gratuity on the pay and allowances drawn by them in FCI at the time of their retirement, in accordance with Central Civil Service (Pension) Rules, as amended from time to time;

(b) if so, whether the pension of employees who have retired after 1.8.1987 has been ordered to be paid based on the revised pay scales introduced with effect from 1.8.1987; and

(c) if not, the reasons therefor and what steps Government propose to take to settle their pension?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) Yes, Sir.

(b) No, Sir. Not yet.

(c) The scales of pay applicable to the employees of the Food Corporation of India and to the employees of the Central Government are based on different patterns. While the FCI follow Industrial D.A. patterns, the Central Government follows Central D.A. pattern. Since the Central Civil Service (Pension) Rules, 1972 have been framed for the Central D.A. pattern employees, it has to be ensured while issuing orders for the employees of the FCI that they do not get unintended benefit over the Central Government employees or *vice versa* in the matter of pension and dearness relief thereon. Decision in the matter has also

to be taken in consultation with the Department of Public Enterprises, Department of Expenditure and Department of Pension and Pensioners' Welfare who is the nodal authority in pension matters. They are being consulted in the matter.

Work under MPLADS in Uttar Pradesh

1305. **SHRI MOHAMMED AFZAL alias MEEM AFZAL:** Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) what is the total amount of work executed under the MPs Local Area Development Scheme in Uttar Pradesh upto 30th September, 1995 (year-wise);

(b) what is the time frame in which the District Collector is required to take up the work and the formalities to be observed;

(c) whether it has come to the notice of Government that the District Collectors are not prompt in getting the work done under this scheme; and

(d) if so, what action Government propose to take?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA):

(a) The necessary information is being collected and will be laid on the Table of the House.

(b) The guidelines do not stipulate any time frame in which the District Collectors should take up the works. However, the Collectors and the implementing agencies are responsible for the successful and expeditious completion of works. As regards the formalities to be observed, the guidelines laid down under the scheme stipulate that the Member or Parliament shall recommend the works to be executed by the concerned District Collectors. The concerned District Collectors will finally select the implementing agencies for the various